

Friday, April 30, 1880

**COUNCIL OF THE GOVERNOR GENERAL
OF INDIA**

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ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of

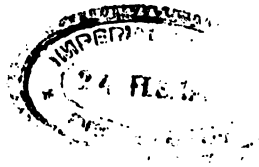
ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

1880.

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1881.



Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Friday, the 30th April, 1880.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, G.M.S.I., *presiding*.

His Honour the Lieutenant-Governor of the Panjáb, K.C.S.I.

His Excellency the Commander-in-Chief, G.C.B., G.C.S.I., C.I.E.

The Hon'ble Sir J. Strachey, G.C.S.I., C.I.E.

General the Hon'ble Sir E. B. Johnson, R.A., K.C.B., C.I.E.

The Hon'ble Rivers Thompson, C.S.I.

Major-General the Hon'ble A. Fraser, C.B., R.E.

The Hon'ble B. W. Colvin.

The Hon'ble C. Grant.

BOMBAY CIVIL COURTS ACT, 1869, AMENDMENT BILL.

The Hon'ble MR. GRANT moved that the Bill to amend the Bombay Civil Courts Act, 1869, be taken into consideration. He said that it would be in the recollection of the Council that in January last a short Bill had been introduced by the Honourable Member in charge of the Legislative Department to empower the Bombay Government to alter the local limits of the jurisdiction of subordinate judges in that Presidency. After its introduction the Bill was referred for opinion, in the ordinary course of business, to the Bombay Government, and early in the present month a telegram was received, expressing approval of the Bill as it stood, reporting that the prescribed number of publications had been made in the local Gazette, and requesting that the Bill might be passed into law with the least possible delay, as the powers conferrible by it were urgently needed in order to give effect to certain of the provisions of the Dekkhan Agriculturists' Relief Act. In the absence, therefore, of the Honourable introducer of the Bill, he (MR. GRANT) moved that it should be taken into consideration.

The Motion was put and agreed to.

The Hon'ble MR. GRANT also moved that the Bill be passed.

The Motion was put and agreed to.

NORTH-WESTERN PROVINCES RENT ACT, 1873, AMENDMENT BILL.

The Hon'ble MR. COLVIN moved that the Bill to amend the North-Western Provinces Rent Act, 1873, be referred to a Select Committee consisting of the Hon'ble Messrs. Stokes and Thompson, the Hon'ble Sayyad Ahmad Khán, the Hon'ble Mr. Grant and the Mover.

The Motion was put and agreed to.

JHÁNSÍ ENCUMBERED ESTATES RELIEF BILL.

The Hon'ble MR. COLVIN also moved that the Bill to provide for the relief of Encumbered Estates in the Jhání Division of the North-Western Provinces be referred to a Select Committee consisting of the Hon'ble Messrs. Stokes and Thompson, the Hon'ble Sayyad Ahmad Khán, the Hon'ble Mr. Grant and the Mover.

The Motion was put and agreed to.

MULTÁN DISTRICT LAWS BILL.

The Hon'ble MR. COLVIN also moved that the Hon'ble Mr. Grant be added to the Select Committee on the Bill to declare the law in force in certain lands annexed to the Multán District.

The Motion was put and agreed to.

The Council adjourned to Friday, the 21st May, 1880.

SIMLA;
The 30th April, 1880.

} D. FITZPATRICK,
*Secretary to the Government of India,
Legislative Department.*